

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 136**  
**IA(I.B.C)/146 (CH)2020**  
**IA(I.B.C)/85 (CH) 2021**  
**IA(I.B.C)/10 (CH) 2023**  
**IA(I.B.C)/11 (CH) 2023**  
**IA(I.B.C)/12 (CH) 2023**  
**IA(I.B.C)/681 (CH)2024**  
**IA(I.B.C)/972 (CH)2024**  
**In**  
**C.P. (IB)/277(CH)2018**  
**(Admitted)**

**IN THE MATTER OF:**  
**Punjab National Bank**

**...Petitioner-Financial Creditor**

**Versus**

**M/s Kudos Chemie Limited**

**...Respondent-Corporate Debtor**

**Under Section: 7, 14(1), 60(5), 45 (1), 66(1),  
43(1) r/w 44 (1) IBC 2016  
Rule: 11 of NCLT, 2016**

**Order delivered on 24.04.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 04.06.2024.

Sd/-

**Court Officer**